

ITEM NO.11

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 37457/2013

(Arising out of impugned final judgment and order dated 26/09/2013 in CMWP No. 25957/2013 passed by the High Court Of Judicature at Allahabad)

M/S KROWN AGRO FOODS P.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and intervention and permission to raise addl. grounds and file addl. document)

WITH

SLP(C) No. 32110/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 32109/2014

(With Office Report)

Date : 09/12/2014 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Ms. Binu Tamta, Adv.
Mr. Dhruv Tamta, Adv.

For Intervention Mr. Sanjeev Agarwal, Adv.

For Respondent(s) Ms. Pyoli, Adv.
Mr. Amit Kumar, Adv.

Mr. Sudeep Kumar, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

UPON hearing counsel the Court made the following
O R D E R

SLP (C) 37457 of 2013

De-tagged.

Leave granted.

Ad-interim relief granted on 17.02.2014 stands modified to the effect that the stamp duty shall be paid by the petitioner subject to the final outcome of the petition, which shall be returned to it in the event of its succeeding in the petition. The said duty shall be paid within two months from today.

SLP(C) No. 32110 of 2014 and SLP(C) No. 32109 of 2014

Leave granted.

(Jayant Kumar Arora)
Sr. P.A.

(Sharda Kapoor)
Court Master